

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

O.A.NO.66 of 1996.

Between

Dated: 14.3.1996.

M.K.Prakasa Rao.

...

Applicant

And

1. Rail India Technical and Economics Services Limited (A Govt of India Undertaking) rep. by the General Manager, Iraqui Division, 13, Community Centre, Saket New Delhi.
2. The General Manager, S.E.Railway, Garden Reach, Calcutta.
3. The Divisional Railway Manager, S.C.Railway, Visakhapatnam
4. The Railway Board, Rep. by its Secretary, New Delhi.

...

Respondents

Counsel for the Applicants : Sri. K.V.Subrahmanyam Narasu

Counsel for the Respondents : Sri. N.R.Devaraj, SC for Rlys.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

(B)

2

O.A.No.66/96

Date of Order: 14.3.96

JUDGEMENT

X As per Hon'ble Shri R.Rangarajan, Member(Admn.) X

* * *

The applicant in this OA was deputed to Iraq as Assistant Loco Driver in 'E' category by order dated 11.2.88 of first respondent. The grievance of the employee is that his pay was not fixed as Rs.9,119/- as it is stated he is entitled for that salary. But he was paid at the rate of Rs.7,806/-. Further he was not given promotion to 'D' category as alleged to have been promised earlier. In view of the above grievance he filed OA.817/91 which was disposed of on 30.9.94. As per the direction in that OA, the applicant should submit a detailed representation to the General Manager, S.E. Railway who was impleaded as R2 in that OA and that representation should be forwarded by R2 in that OA to RITES Organisation by him and peruse the matter to get the reply and redress his grievance without much delay.

2. Heard Mr.K.V.Subramanya Narsu, learned counsel for the applicant and Mr.N.R.Devraj, learned standing counsel for the respondents.

3. As per the directions given in the above referred OA he submitted representation to R2 by his representation dated 3.11.94 vide Annexure-1, that representation was followed up by reminders dated 15.7.95 (A-2). But inspite of direction given in OA.818/91 it is alleged that no positive action was taken to peruse the matter with the RITES Organisation and get the issue resolved at an early date.

4. In view of the circumstances quoted above he has filed this OA praying for a direction to the respondents herein to pay the amounts due to the applicants without any further delay.

29

.. 3 ..

5. The learned counsel for the applicant fairly submitted that R2 herein had failed to follow up his case and hence it is necessary that a direction ^{be given} ~~has to be given~~ to him ^{to give} in this ^{order} to follow up his case by forwarding his case to R1 and get the dispute resolved early. The learned ^{counsel} also stated that the above ^{course} of action will meet the ends of justice.

6. In view of the above submission, R2 is directed to ^{the applicant} send representation along with comments ~~if any~~ to R1 and follow up the case so as to get the necessary reply in this connection. If on the basis of the reply if the applicant is entitled to ~~get~~ any relief the same had to be given to him at an early date. The final decision in this connection has to be conveyed to the applicant by R2 within a period of 3 months from the date of receipt of this order.

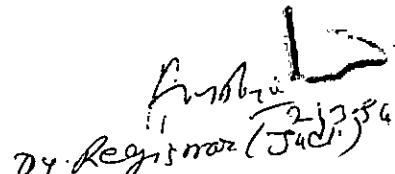
7. The OA is ordered accordingly at the admission stage itself. No costs.


(R. RANGARAJAN)
Member (Admn.)

Dated: 14th March, 1996

(Dictated in Open Court)

sd


D.Y. Registrar (J4D1) 213384

contd - 4/-

(21)

: 4 :

Copy to:-

- 1- The General Manager, Rail India Technical and Economics Services Limited(A. Govt of India Undertaking), Iraqi Division, 13, Community Centre, Saket New Delhi.
2. The General Manager, S.E.Railway, Garden Reach, Calcutta.
3. The Divisional Railway Manager, S.C.Railway, Visakhapatnam.
4. The Secretary, Railway Board, New Delhi.
5. One copy to Sri. K.V.Subrahmanyam Narsu, advocate, Flat No.2, Manohar Apartments, Vidyanagar, Hyderabad-44.
6. One copy to Sri. N.R.Devaraj, SC for Railways, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

3/4/96

07 66/96

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

R. Parayakarar
HON'BLE SHRI ~~A. B. GORTHI~~ : MEMBER(A)

HON'BLE SHRI —

DATED: 14/3/96

ORDER/JUDGMENT

~~M.A.NO./R.A./C.A.NO.~~

IN
O.A.NO. 66/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

* * *

No Space Copy

